

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3488
ANSWERED ON:19.03.2013
STUDY ON AFSPA
Jindal Shri Naveen

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a UN special rapporteur on extrajudicial, summary or arbitrary executions recently visited India to gather the Government's views on a draft report on the Armed Forces (Special Powers) Act, prepared by the United Nations Human Rights Council ;
- (b) if so, the details thereof and the response of the Government thereon;
- (c) whether the Government has consolidated its views and taken a final stand on repealing of AFSPA in the North East and Jammu and Kashmir; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes. Madam. Mr. Christof Heyns, the United Nations Special Rapporteur (SR) on Extrajudicial, Summary of Arbitrary Executions on his 12 days visit to India in March 2012 recommended in his draft report that AFSPA may be repealed or at least radically amended.
- (c) : At present there is no proposal to repeal the AFSPA or drastically amend it.
- (d) : Does not arise.